

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 20 of 2020 (SZ)**

**IN THE MATTER OF:**

Tribunal on its own motion suo motu based on the news item in the Dinamalar Tamil Newspaper dated 27.01.2020 'Degeneration of Vandalur Lake due to unauthorized occupation and drainage water'

AND

Government of Tamil Nadu rep by its  
Chief Secretary to Government and Ors. .. Respondents

**STATUS REPORT FILED ON BEHALF OF THE RESPONDENT**

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I, **K.Selvakumar**, son of **R.Kaliyaperumal** aged about 53years officiating as **Executive Engineer, Water Resources Department (WRD), Lower Palar Basin Division** having my office at the Kancheepuram submit my report as follows in compliance of the order dated 02.8.2022 made by this Hon'ble Tribunal in the Original Application herein. I am filing this report on behalf of the first respondent herein also.

2. It is stated that this Hon'ble Tribunal has taken on file the Original Application herein based on the News Item in the Dinamalar Tamil daily dated 27.01.2020 about the degeneration of Vandalur lake due to unauthorized occupation and drainage water'.

3. It is stated that the Vandalur lake is spread in an extent of 54 Ha to feed 10 Ha of land. It has the capacity to store 0.12 MCFT of water.

4. In this regard, it is stated that regarding the unauthorized occupation in the impugned lake, the tank was surveyed by the Revenue Department and there are 67 encroachers in the lake in an extent of 40.93.5 ares. The details thereof were received by the Assistant Engineer, Water Resources Department, Irrigation Section, Chengalpattu on 12.08.2022 after identification of encroachments found out during the survey made in Forms I and II and the Assistant Engineer has issued show cause notices to the encroachers as to why the encroachments should not be evicted and to produce documentary evidences to show propriety right in the encroached land. Notices were issued in Form III on 20.08.2022 and as such the eviction process has been started as per of the Tamil Nadu Protection of Tank and Eviction of Encroachments Act and Rules, 2007.

5. The eviction process was taken up by this Department on the supervision of Revenue Department and Police Department. At this scenario, aftermath of monsoon 2022, the Water Resources Department, District Administration and all the other line Departments were diverted on monsoon duty. Meanwhile, as the weather forecast is being expected for further rainfall, the eviction process is been held up. Therefore, it is herewith submitted that after the monsoon ends, the eviction process will be continued.

6. It is also submitted that in order to prevent dumping of garbage and other solid waste into the tank, the area has been fenced with chain links and all sewages let into the tank have been arrested.

It is, therefore, prayed that this Hon'ble Tribunal may be pleased to grant time period for eviction of encroachment and take on record the submissions made above and pass appropriate further orders as deemed fit in the facts and circumstances of the case and thus render justice

*J. Selvakumar*  
15/12/22

**Executive Engineer, W.R.D.,  
Lower Palar Basin Division,  
Kancheepuram**

**VERIFICATION**

I, **K.Selvakumar**, son of **R.Kaliyaperumal** aged about 53years officiating as **Executive Engineer, Water Resources Department (WRD), Lower Palar Basin Division, Kancheepuram** do, certify that the submission made above are correct to the best of my knowledge and from records and I verified this on this.....<sup>15/12/22</sup>Day of December, 2022 at Chennai.

*J. Selvakumar*  
15/12/22

**Executive Engineer, W.R.D.,  
Lower Palar Basin Division,  
Kancheepuram**